PA/RG/Misc./2021

Date - 08.01.2021

NOTIFICATION

Considering the constant decline in Covid-19 positive cases, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 11.01.2021 with following modalities:-

- 1. All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

- 4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.
- 5. The Court Master will send the link for video conferencing to concerned

Page - 1 of 5

Advocates through SMS/email on mobile number and email address registered in High Court CIS.

- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- 8. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 9. Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass.

Page - 2 of 5

E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

20. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

8.1.254 Page - 3 of 5 21. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.

22. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.

23. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.

24. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.

25. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.

26. Finger print scanners at the entry points would be completely sealed.

27. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.

28. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.

29. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

30. All above guidelines would be in addition to guidelines issued by Central& State Government.

31. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

Encl: As above

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 1. 'Cisco Webex Meetings' Application may be used both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least **a day before** the date of listing for the cases listed in Daily List and **before 8.00** am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. **before 2-3 case**, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL https://www.webex.com in web browser, click on Join and enter Meeting Number in Meeting Information Box. Thereafter, enter Your name with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- 7. In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020

Date - 19.12.2020

NOTIFICATION

Vide this office Notification No.PA/RG/Misc./2020/2082 dated 05.12.2020, it was notified that from 07.12.2020 to 18.12.2020 the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall be only through Video Conferencing.

For containment of spread of Covid-19, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall continue to be **only through Video Conferencing** from 04.01.2021 to 08.01.2021.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.

Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

If any Advocate does not get Meeting Number, they may contact concerned Court Master whose numbers shall be displayed on the Cause List.

If any Advocate does not turn up in first round, the case may be passed over for second round.

Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.

The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 08.01.2021.

All preventive measures for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020//2234

Date - 19.12.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
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- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
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- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. before 2-3 case, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

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If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

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Laptop/Desktop

Open URL https://www.webex.com in web browser, click on Join and enter Meeting Number in Meeting Information Box. Thereafter, enter Your name with item number as shown above and email address.

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- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in virtual waiting room on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will admit only those participants who have mentioned the item number as prefix with their name.

- Please also keep the mike muted all the times or until asked by Hon'ble Court
 to speak. Once, the hearing is over, please leave the meeting by 'x' button in
 Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 12. During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 05.12.2020

NOTIFICATION

Vide this office Notification No.PA/RG/Misc./2020/1936 dated 22.11.2020, it was notified that from 23.11.2020 to 05.12.2020 the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall be only through Video Conferencing.

Considering the prevailing situation and spread of Covid-19 in Rajasthan, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench shall continue to be **only through Video Conferencing** from 07.12.2020 to 18.12.2020.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.

Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.

If any Advocate does not get Meeting Number, they may contact concerned Court Master whose numbers shall be displayed on the Cause List.

If any Advocate does not turn up in first round, the case may be passed over for second round.

Following Helpline Numbers for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping the application in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.

The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 18.12.2020.

All preventive measures for containment of spread of Covid-19 as enumerated in Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

REGISTRÄR GENERAL

No. PA/RG/Misc./2020/2082

Date - 05.12.2020

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- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. At New Delhi.
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- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
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If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

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- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020

Date - 22.11.2020

NOTIFICATION

Taking into consideration the exponential rise in Covid-19 cases at Jodhpur and Jaipur, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 23.11.2020 to 05.12.2020 shall be **only through video conferencing**.

Though physical filing counters shall remain open, it is advised to prefer E-filing for safety of all concerned. The link of E-filing portal is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.

Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.

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2211.2010

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The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

Personal presence of accused persons in Appeals/Revisions shall stand exempted till 05.12.2020.

All preventive measures for containment of spread of Covid-19 as enumerated in this office Notification No. PA/RG/Misc./2020 1753 dated 23.10.2020 and all the relevant directions/guidelines issued by Central/State Government as applicable shall be strictly followed by all concerned.

By Order

Encl: As above

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1936

Date 22.11.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) /(CPC)/(Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex
 Meetings' Application in their Mobile Phones from Android Play Store or Apple
 Store. The users are not required to make any account in this application. Cisco
 Webex may also be used in web browser of Laptop/Desktop without installing
 any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. before 2-3 case, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-'

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will start the video but will keep the mike mute.

Laptop/Desktop

Open URL https://www.webex.com in web browser, click on Join and enter Meeting Number in Meeting Information Box. Thereafter, enter Your name with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- Please also keep the mike muted all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

PA/RG/Misc./2020/

Date - 23.10.2020

NOTIFICATION

After considering the suggestions received from The Bar Council of Rajasthan, Rajasthan High Court Advocates Association, Jodhpur, Rajasthan High Court Lawyers' Association, Jodhpur, Rajasthan High Court Bar Association, Jaipur and inputs received from the Registry, it is notified that while continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 02.11.2020 with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- 2. Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 3. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtrooms, keeping in view the size of the rooms, chairs shall be kept maintaining social distancing by reducing the number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged maintaining social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

4. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates may inform their option of hearing through video conferencing well within stipulated time.

- The Court Master will send the link for video conferencing to concerned Advocates through SMS/email on mobile number and email address registered in High Court CIS.
- 6. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.
- 7. There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board. The Standard Operating Procedure for video conferencing is enclosed.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- Following Helpline Numbers, for issues related to Video Conferencing will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench - 14635, 0141-2227441

- 10. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Filing Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- 11. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 12. At any given time, learned Advocates relating to the case being taken up and next four cases on the list only are advised to remain present in the court room.
- 13. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing and ancillary purposes. These passes will remain valid for a particular day and the entry will be strictly upon

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presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. name of Learned Advocate, Court Number, Case Number and Item Number of Cause List and declaration about his medical fitness.

- 14. Learned Advocates are advised to minimize the presence of Advocate Clerks in Court premises till complete normalcy returns. Advocate Clerks would be permitted to enter the premises through identity cards only.
- 15. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he/she is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.
- 16. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 17. Entry of law interns in the court premises is strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises shall be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms shall not be allowed to enter the premises.
- 20. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Proforma:

S. Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.

22. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.

23. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.

24. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.

25. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.

26. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.

27. Finger print scanners at the entry points would be completely sealed.

28. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.

29. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.

30. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

31. All above guidelines would be in addition to guidelines issued by Central & State Government.

32. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

Encl: As above

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Cisco Webex

- 'Cisco Webex Meetings' Application may be used both on Mobile (Android/ iPhone) and Laptops/Desktops.
- Learned Advocates/Parties-in-person are requested to install 'Cisco Webex Meetings' Application in their Mobile Phones from Android Play Store or Apple Store. The users are not required to make any account in this application. Cisco Webex may also be used in web browser of Laptop/Desktop without installing any application.
- 3. The Advocates or Parties-in-person who would opt for virtual hearing, will intimate the Court Master of concerned Hon'ble Court at least a day before the date of listing for the cases listed in Daily List and before 8.00 am on the day of listing for the cases listed in Supplementary list. No request for virtual hearing sent after stipulated time will be entertained.
- 4. Advocate or Parties-in-person who would opt for virtual hearing, will be sent a numeric **Meeting Number** through SMS or Whatsapp on their mobile number registered in the CIS of High Court. Advocates or Parties-in-person are requested not to share the Meeting Number with any other person.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number of all the Advocates whose names are shown in the Cause List.
- 6. The advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court. When their case is about to come i.e. before 2-3 case, they will join Webex on their Mobile or Laptop/Desktop by following steps mentioned below:-

Mobile Phones

Open Cisco Webex App and tap on 'Join Meeting' option. Thereafter, enter the Meeting Number and in Your Name box, mention the item number just before your name as prefix. For example, if name of learned Advocate is Rajendra Kumar and he wants to join for Item No. 12, he will enter the name as shown below:-

If one learned Advocate has more cases in one court, item numbers of all the cases may be mentioned separated by coma.

After entering name, also enter your email address.

Before joining, the App will prompt to start the Mike and Video. The participant will **start the video but will keep the mike mute**.

Laptop/Desktop

Open URL https://www.webex.com in web browser, click on Join and enter Meeting Number in Meeting Information Box. Thereafter, enter Your name with item number as shown above and email address.

If Cisco Webex Desktop App is installed by any user, please sign out the same and use it as Guest.

- In both the situations i.e. Mobile or Laptop/Desktop, please give necessary permissions for Mike, Speaker and Camera if so promoted by Webex App or browser.
- 8. On Joining Webex, following message will be displayed-

'You can join the meeting after the host admits you.'

Please wait in **virtual waiting room** on getting above message. Participant will be admitted to Video Conferencing soon after Hon'ble Court will call the concerned case. The Court Staff will **admit only those participants who have mentioned the item number as prefix with their name**.

- 9. Please also keep the **mike muted** all the times or until asked by Hon'ble Court to speak. Once, the hearing is over, please leave the meeting by 'x' button in Red Circle.
- 10. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video is still.
- 11. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- During virtual hearing, please observe the same dress code and decorum as is required and applicable in Court Room hearing.
- 13. Please strictly adhere to the instructions given in this SOP.

No. PA/RG/Misc./2020

Date- 01.10.2020

NOTIFICATION

In view of prevailing situation, for effective control and containment over spread of corona virus, the directions issued vide this office Notification No. PA/RG/Misc./2020/1569 dated 19.09.2020 shall remain in force till 23.10.2020.

The cases in which dates from 05.10.2020 to 23.10.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
05.10.2020	06.11.2020
06.10.2020	09.11.2020
07.10.2020	10.11.2020
08.10.2020	11.11.2020
09.10.2020	12.11.2020
12.10.2020	18.11.2020
13.10.2020	19.11.2020
14.10.2020	20.11.2020
15.10.2020	21.11.2020
16.10.2020	23.11.2020
19.10.2020	24.11.2020
20.10.2020	25.11.2020
21.10.2020	26.11.2020
22.10.2020	27.11.2020
23.10.2020	01.12.2020

In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.

By Order

يمراوانا REGISTRAR GENERAL

Date: 01.10.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date- 19.09.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 01.10.2020 and/or till further orders:-

- Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency which will be taken up only through video conferencing.
- 2. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function on all working days between 10.30 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for extremely urgent work.
- 3. The request for listing of urgent cases may be made upto 12.00 noon for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping a copy in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- 4. The above request for listing of urgent cases shall be placed before concerned Hon'ble roster Bench and the matters will be listed accordingly as per directions.
- 5. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020 (Copy enclosed). Hard copy of e-filed cases will be submitted at filing counters within 7 days of resuming regular work. The link of E-filing portal is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 6. For filing of petition/applications/pleadings/papers etc., only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- 7. Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 8. Video conferencing shall be done through 'Jitsi Meet Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.

199.202

- 9. The Links for video conferencing shall be sent for all the cases listed in cause list to all the advocates whose enrolment number or name is available in details of the case in High Court data base. Link will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 10. Learned Advocates may check their mobile number and email address registered in High Court data base by using the option 'Advocate details' in e-Services Menu on Home Page of web site of Rajasthan High Court. If they require any change, addition or updation, they may sent email on dedicated email addresses as shown on the web site.
- 11. Following Helpline Numbers, for issues related to Video Conferencing, will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

- 12. Before filing of petitions in criminal matters, the petitioner or his counsel shall serve an advance copy of the petition to the office of the Government Advocate through email or whatsapp.
- 13. The Lawyers shall be at liberty to submit written arguments in Document section of E-filing after exchanging its copy with other side(s). In addition, the arguments may be advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification.
- 14. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in extremely urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- 15. The cases in which dates of 21.09.2020 to 01.10.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
21.09.2020	19.10.2020
22.09.2020	20.10.2020
23.09.2020	21.10.2020
24.09.2020	22.10.2020
25.09.2020	23.10.2020
28.09.2020	02.11.2020
29.9.2020	03.11.2020
30.09.2020	04.11.2020
01.10.2020	05.11.2020

Page- 2 of 5

- 16. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the date to which matter has been adjourned.
- 17. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 18. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 01.10.2020. Remaining staff would not be required to attend the office but remain available at home during office timings and would not leave headquarter without permission.
- 19. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after signing by Hon'ble Judge(s).
- 20. Entry in the court premises is restricted only to the Advocates/Party-in-Person, who have some urgent work like obtaining certified copy and filing.
- 21. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- 22. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 03.10.2020.
- 23. Entry of Law Students and Interns would remain prohibited in court premises.
- 24. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- 25. Adverse orders would be avoided for non presence of the counsel of parties.
- 26. Mediation proceedings shall be held only in urgent matters.

199.200

PA/RG/Misc./2020

Date - 15.09.2020

NOTIFICATION

Vide this office Notification No. No.PA/RG/Misc/2020 dated 10.09.2020, it was notified that the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 14.09.2020 to 01.10.2020 shall be only through video conferencing for fresh matters and cases of urgent nature. In continuation to this Notification, to elaborate the process, it is further notified that:-

- 1. The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The request may also be made by dropping a copy in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- Filing of case may also be made through E-filing on E-filing portal, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 3. Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 4. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- Video conferencing shall be done through 'Jitsi Meet Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 6. The Links for video conferencing shall be sent for all the cases listed in cause list to all the advocates whose enrolment number or name is available in details of the case in High Court data base. Link will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 7. Learned Advocates may check their mobile number and email address registered in High Court data base by using the option 'Advocate details' in e-Services Menu on Home Page of web site of Rajasthan High Court.

If they require any change, addition or updation, they may sent email on dedicated email addresses as shown on the web site.

- 8. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 9. Following Helpline Numbers, for issues related to Video Conferencing, will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056 For Jaipur Bench – 14635, 0141-2227441

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1528

Date 15.09.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) /(CPC)/(Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-https://meet.jit.si/ may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- 4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

- their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.
- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

- 27. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- 28. In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- 29. At Jaipur Bench, Gate No. 5 shall remain closed till further orders.
- 30. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid.
- 31. Bare essential Canteens/shops selling food articles/photocopy shops in the court premises shall remain open till 01.10.2020 on rotational basis to be decided by the High Court Bar Association at Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- 32. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- 33. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- 34. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- 35. No person without mask shall be allowed to enter and move around in High Court premises. The social distancing as per the guidelines of Central and State Government shall be followed in strict manner in the entire premises.
- 36. The consumption of liquor, pan, gutka, tobacco and spitting inside High Court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
- 37. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning and sanitization with sodium hypochlorite may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with

Page-4 of 5

chemicals.

- 38. The existing Committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur would continue to supervise and monitor the situation on daily basis, to ensure strict compliance of these directions and to take appropriate remedial steps.
- 39. All concerned shall strictly ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

Date: 19.09.2020

No. PA/RG/Misc./2020/1569

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 08.04.2020

NOTIFICATION

It is notified that the facility of e-filing of urgent cases in Rajasthan High Court has been started on e-filing portal developed by E-Committee of Supreme Court of India. This portal is also being used by various other High Courts for e-filing. Link of e-filing portal is available on the web site of Rajasthan High Court in top bar on home page.

E-filing of urgent cases shall be made in accordance with the Guidelines already issued for the purpose along with this office Order No. 01/SO/2020 dated 09.01.2020. However, in view of prevailing situation amid outbreak of corona virus, the condition of filing of hard copy of e-filed cases within 7 days of e-filing shall remain relaxed till normal work resumes. Hard copy of such e-filed cases shall be filed along with requisite court fees on filing counters within 7 days after the normal work resumes. In future, e-filing portal will be directly integrated with online payment facility of court fees.

Before e-filing, the Advocates or Party in person shall be required to create his/her user account on the e-filing portal. Detailed guidelines for user creation are available on the web site of Rajasthan High Court.

The Advocate account creation process shall be verified by 'One Time Password' which will be sent on Mobile Number and email address of concerned Advocate registered in the data base of Rajasthan High Court. Some advocates may have changed their mobile number or the registered email address may not be in use. To meet such situation, an option 'Advocate Details' is made available on the web site of Rajasthan High Court where the advocates can see their registered email address and mobile number. If any change in mobile number or email address is required, the advocates may send email for the same along with a copy of their Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number. These requests may be sent on following email addresses:-

For Jodhpur

advocatejodh.update@hcraj.nic.in

For Jaipur Bench

advocatejpr.update@hcraj.nic.in

Please note that above request will be processed only if copy of Bar Council Enrollment Certificate or Bar Association Identity Card having Bar Council enrollment number is attached with the email.

A detailed user manual prepared by E-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Rajasthan High Court is available on the web site of Rajasthan High Court.

The present facility of filing of urgent cases through email shall be simultaneously continued for few days so that the advocates/party in person may create their user accounts and start e-filing in the meantime. It is to be ensured that filing is made only through one mode i.e. either through email or on the e-filing portal. If filing is made through both the modes, either the case will not be listed or it will delay the listing as the system will identify two cases in one matter.

E-filing is only a mode of filing. Mentioning for urgent listing shall continue to be made as per prevailing practice.

All relevant details are available in e-filing option on home page of web site of Rajasthan High Court.

By Order

REGISTRÂR GENERAL

No. PA/RG/Misc./2020/678

Date 08.04.2020

Copy forwarded to the following for information and necessary action:-

 The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.

2. P.S. to All Hon'ble Judges, Rajasthan High Court.

3. The Registrar General, Rajasthan High Court.

4. Advocate General, Rajasthan.

5. Addl. Solicitor General, Rajasthan.6. The Chairman, Bar Council of Rajasthan.

7. President, Rajasthan High Court Advocates' Association, Jodhpur.

8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

Member Secretary, Rajasthan State Legal Services Authority.
 The Director, Rajasthan State Judicial Academy, Jodhpur.

13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-https://meet.jit.si/ may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, at least 2-3 cases prior to their case, and will wait for

- their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.
- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

RAJASTHAN HIGH COURT, JODHPUR

No.PA/RG/Misc./2020

NOTIFICATION

Taking into consideration the rise in Covid-19 cases, specifically at Jodhpur and Jaipur particularly amongst Advocates and Staff of the Registry, it is hereby notified that for safety of all stakeholders, the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 14.09.2020 to 01.10.2020 shall be only through video conferencing for fresh matters and cases of urgent nature.

The request for listing of urgent cases may be made upto 12.30 pm for next day only through Urgent Listing option which will be available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing.

The request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.

By Order

REGISTRAR GENERAL

Date: 10.09.2020

Date: 10.09.2020

No.Estt./HC/2020/1505

Copy forwarded to the following for information and necessary action :-

- 1. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocated General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Admn./Vigilance/Exam./Rules/Class./OSD(F&I)/CPC/Judicial),
 Rajasthan High Court, Jodhpur /Jaipur Bench, Jaipur and Registrar H.Q. at New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- AOJ, Classification Section (Website), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.

Date-27.08.2020

NOTICE

In view of prevailing situation, it is notified that the court proceedings in Rajasthan High Court Jaipur Bench shall be conducted both through physical appearance and video conferencing from 31.08.2020 in terms of Notifications No. PA/RG/Misc./2020/972 dated 12.06.2020 and No. PA/RG/Misc./2020/1140 dated 15.07.2020.

It is further notified that from 31.08.2020 video conferencing for court proceedings **both at Rajasthan High Court, Jodhpur and Jaipur Bench** shall be through 'Jitsi Meet' Application in place of 'Cisco Webex' as per enclosed Standard Operating Procedure.

By Order

Registrar General

No. PA/RG/Misc./2020/1402

Date - 27.08.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.)/(Writs)/(Admn.)/(Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar General

Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
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- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- 4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

- their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.
- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- 10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.

Date 19.08.2020

NOTICE

In view of prevailing situation and that sampling and results of Covid-19 tests are under process, it is hereby notified that in continuation of this Office Notice No.PA/RG/Misc./2020/1326, dated 16.08.2020, the Court and Office work in Rajasthan High Court, Jaipur Bench shall remain suspended on 20.08.2020 and 21.08.2020.

All concerned are requested to get them tested for COVID-19. The facility of testing is available in Rajasthan High Court, Jaipur Bench.

It is further notified that the Court proceedings in Rajasthan High Court Jaipur Bench shall be conducted only through video conferencing from 24.08.2020 to 27.08.2020 and during this period only fresh admission/orders cases and urgent matters shall be taken up.

The cases listed on 17.08.2020 and 18.08.2020 shall be adjourned for 24.08.2020 and 25.08.2020 and the cases fixed for 19.08.2020 to 21.08.2020 shall be adjourned for 26.08.2020, 27.08.2020 and 31.08.2020 respectively. The interim orders in cases listed/fixed on above dates which are lapsing shall also be extended till the corresponding date.

By Order

Registrar General

No. PA/RG/Misc./2020/1354

Date - 19.08.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Registrar (Admn.) Rajasthan High Court, Jaipur Bench with a direction to get all concerned tested for Covid-19.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 9. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 10. President, Rajasthan High Court Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Writs)/(Admn.)/(Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.

Registrar General

Date 16.08.2020

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, Jaipur Bench, it is notified that court and office work in Rajasthan High Court, Jaipur Bench shall remain suspended on 17.08.2020, 18.08.2020 and 19.08.2020 for Covid-19 testing.

All the concerned persons are requested to get them tested for Covid-19. The facility of testing is available in Rajasthan High Court, Jaipur Bench during the period from 17.08.2020 to 19.08.2020 also.

By Order

Registrar General

No. PA/RG/Misc./2020/1326

Date - 16.08.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Registrar(Admn.), Raj. High Court Bench, Jaipur with the direction to get all the Hon'ble Judges at Jaipur Bench, Jaipur tested for Covid-19.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 7. The Chairman, Bar Council of Rajasthan.
- 8. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 9. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 10. President, Rajasthan High Court Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Copy also to:

CMHO, Jaipur with a request to do the needful.

Registral General

Date - 07.08.2020

NOTICE

In supersession of this office Notice No. PA/RG/MISC/2020/1227 dated 28.07.2020, it is hereby notified that hearing of cases at Principal Seat of Rajasthan High Court, Jodhpur shall be conducted both through physical appearance and video conferencing from 10.08.2020 in terms of Notification No. PA/RG/Misc./2020 dated 12.06.2020 and Notification No. PA/RG/Misc./2020 dated 15.07.2020.

By Order

Registrar General

Dated: 07.08.2020

No.: PA/RG/MISC/2020/1286

Copy forwarded to the followings for information and necessary compliance:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan/Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Admn.)/(Writs)/(Vig.)/(Admn.)/(Rules)/(Class.)/ (Exam.)/OSD(F&I)/(CPC)/(Judicial), Rajasthan High Court, Jodhpur & Jaipur Bench, Jaipur and Registrar HQ. at Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 15. All the Assistant Registrars/Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 17. AOJ, Classification, Jodhpur/Jaipur Bench, Jaipur.
- 18. All the Staff Members through the concerning Section/Cell/Branch Incharge for making strict compliance.

Registrar Genera

Dated 28.07.2020

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, it is notified that hearing of cases at Principal Seat of Rajasthan High Court, Jodhpur, shall be only through video conferencing from 29.07.2020 to 13.08.2020.

By Order

Registrar General

No.: PA/RG/MISC/2020/1227

Dated: 28.07.2020

Copy forwarded to the followings for information and necessary compliance:-

- 1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- The Registrar (Admn.) / (Writs)/ (Vig.)/ (Admn.)/ (Rules)/ (Class.)/ (Exam.)/ OSD(F&I)/ (CPC)/ (Judicial), Rajasthan High Court, Jodhpur & Jaipur Bench, Jaipur and Registrar HQ. at Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 15. All the Assistant Registrars/ Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 17. AOJ, Classification, Jodhpur/ Jaipur Bench, Jaipur.
- 18. All the Staff Members through the concerning Section/ Cell/ Branch Incharge for making strict compliance.

Registrar General

NOTICE

In view of recent results of Covid-19 tests conducted in Rajasthan High Court, it is notified that the judicial work at Principal Seat of Rajasthan High Court, Jodhpur shall remain suspended for 28.07.2020 (Tuesday).

By Order

Registrar General

No. PA/RG/MISC/2020/1225

Date 28.07.2020

Copy forwarded to the followings for information and necessary compliance;

- 1. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court
- 2. P.S. to all Hon'ble Judges, Rajasthan High Court.
- 3. Registrar General, Rajasthan High Court.
- 4. Advocated General, Rajasthan
- 5. Additional Solicitor General, Rajasthan/ Assistant Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Admn./Writ/Vigilance/Exam./Rules/Class/OSD(F&I)/CPC/Judicial, Rajasthan High Court, Jodhpur and Jaipur Bench, Jaipur and Registrar H.Q.at New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All the Joint Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 14. All the Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 15. All the Assistant Registrar/ Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 16. All the AOJs/AAOs/CAAOJ, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 17. AOJ, Classification, Rajasthan High Court, Jodhpur/ Jaipur.
- 18. All the Staff Members through the concerning Section/Cell/Branch Incharge for making strict compliance.

Registrar General

PA/RG/Misc./2020/

Date - 15.07.2020

NOTIFICATION

Samples of Court Staff at Rajasthan High Court Jodhpur and Jaipur Bench for Covid-19 were taken and few court staff at both the places have been found positive. Sampling of remaining court staff and Advocates is in the process and the reports are likely to be received by 19.07.2020. Therefore, the functioning of Courts and Offices in Rajasthan High Court, Jodhpur and Jaipur Bench would remain suspended from 16.07.2020 to 19.07.2020 and the same would resume from 20.07.2020 in terms of Notification No. PA/RG/Misc./2020 /972 dated 12.06.2020 with following modifications:-

- (1) Hearing of the matters shall be permitted both through physical appearance and video conferencing. In a case, hearing may be conducted simultaneously through physical appearance and video conferencing. Learned Advocates or parties-in-person opting for video conferencing would intimate the Court Master concerned at least one day in advance.
- (2) There will be no separate time slot for hearing of cases through video conferencing. Such cases would be taken up as per their turn in the cause list. Learned Advocates/Parties-in-person would remain ready for video conferencing well in advance according to the Display Board.

The functioning of Subordinate Courts/Special Courts/ Tribunals shall continue as per Circular No. PI/2020/20 dated 12.06.2020.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1140

Date -15.07.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 12.07.2020

NOTIFICATION

After a court staff was found Covid-19 positive, the functioning of court and office at Principal Seat of Rajasthan High Court, Jodhpur, was suspended for 09.07.2020 and 10.07.2020 vide this office Notifications No. PA/RG/Misc./2020/1131 and 1134 dated 09.07.2020 as the infected person came in contact with a number of other court staff. Thereafter, samples of some court staff at Principal Seat, Jodhpur were taken, out of which a few were found Covid-19 positive. The process of taking samples of remaining court staff at Principal Seat as also at Jaipur Bench is under process and the results will take some time.

Therefore, in continuation to above Notifications, the functioning of Court and Office at Rajasthan High Court, Jodhpur and Jaipur Bench shall remain suspended from 13.07.2020 to 15.07.2020.

By Order

Registrar General

No. PA/RG/Misc./2020/1137

Date - 12.07.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/(CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar Genera

<u>Proactive initiatives during COVID-19 Pandemic:</u> <u>Ensuring Access to Justice for All</u>

Human race has encountered one of the toughest time combating the global pandemic of COVID-19. It is said that often extraordinary changes find their inception and acceptance during challenging times and taking a cue from pandemic situation, Rajasthan High Court and District Courts redefined and metamorphosed the term 'Court-Room Hearing' to ensure that lock-down does not hinder a person's Constitutional Right of Access to Justice. Pro-activeness, timely response and adept policy framing made it possible for High Court and Subordinate Courts to function without any break during entire period of lock-down.

Early steps

With the initial reports of outspread of Covid-19, Rajasthan High Court took immediate cognizance of the situation and while continuing to work as usual, started all preventive measures to contain the spread in court premises. (Circular dated 15.03.2020 Page-1)

Hearing of Urgent Matters

The situation was becoming grave day by day, but still Rajasthan High Court continued to work with all the courts, however for the safety of all and to limit the gathering in court premises, hearing was limited to urgent matters of all categories. Filing counters were also kept operational for new cases. (Notification & Circular dated 17.3.2020 Page 2-4 & 5-7)

Hearing over Mobile Phones through Audio/Video Calls

Though, the situation became more intensified and lock-down was imposed, Rajasthan High Court and Subordinate Courts were not closed and functioning was continued through virtual hearings with limited number of courts on rotational basis. Since, the situation was very emergent and to ensure that the functioning of the courts is not discontinued even for a single day, the courts started hearings even with Video/Audio calls through Mobile Phones as no Video Conferencing Setups were readily available in the court rooms. Court Staff was also called on rotational basis for their safety concerns. (Notification & Circular dated 24.03.2020 Page 8-13 & 14-17)

Video Conferencing Set up in Court Rooms

It was very difficult to hold court proceedings for long time through Mobile Phones, therefore the available resources were optimized to use them as video conferencing setups. Available Desktop Systems, VC Camera, extra Monitors and wireless key board mouse were assembled in every court room to prepare a workable VC set up. Automated Process was developed for sending VC links to the advocates/litigants through SMS and email. (Notification & Circular dated 14.04.2020 Page 18-25 & 26-29)

E-filing facility

Due to restricted mobility, lawyers and litigants were not able to come to court for physical filing, therefore, on-line filing was allowed even through email and dedicated portal was provided for filing applications for urgent listing. Simultaneously, technical tasks were started at war level for proper institutionalized e-filing. The full featured e-filing module with verification of filing through electronic signature and Aadhar authentication was started within a fortnight from 8th April 2020 in Rajasthan High Court.

E-Court Fees and E-fine

Since, court fees stamps were not available, liberty was granted to file cases without court fees with the undertaking to furnish the same after resumption of normalcy and simultaneously preparations were started for e-payment of court fees and fine and this facility was started very soon in the month of May for all the courts across the State.

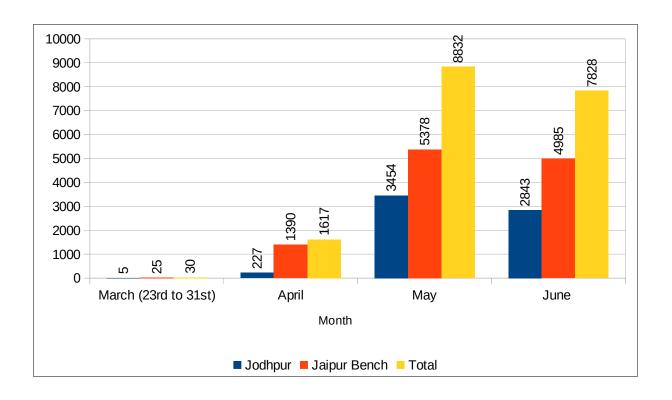
E-Seva Kendras & Helpline

For assistance of Advocates and Litigants, E-Seva Kendras were set up in Rajasthan High Court, Jodhpur, Jaipur Bench and Udaipur for troubleshooting of e-filing, video conferencing and other digital services. Besides E-Seva Kendras, dedicated helplines were also started not only for Rajasthan High Court but also for all the Courts of Rajasthan.

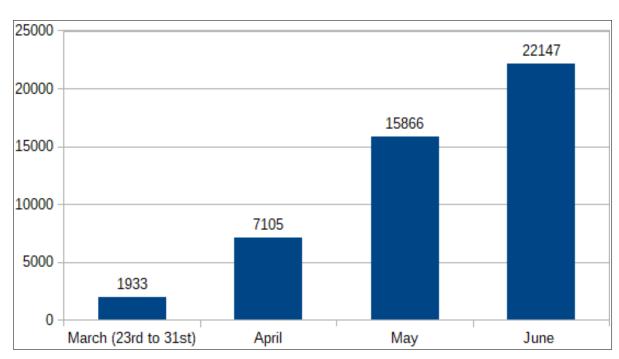
Huge Number of cases taken up through VC

Though, Hon'ble Judges, Judicial Officers and Advocates were not accustomed to technicalities of virtual hearing, they quickly adopted the same and it is only due to their zeal, during lock-down 18307 cases were taken up and 7626 were disposed of in Rajasthan High Court through video conferencing which is perhaps highest in the country for any High Court.

Subordinate Courts also took up 80750 matters during lock-down (47051 matters through Virtual hearing and 33699 through physical hearing) out of which 65617 matters were disposed of. This was not possible without constant and collective contribution of Hon'ble Judges, Judicial Officers, Registry Officers, Bar Associations, Advocates and Court Staff.



Court Proceedings through Video Conferencing in High Court



Court Proceedings through Video Conferencing in District Courts

Compliance of the guidelines issued by Central/State Government

While continuing with the functioning of the Courts, it has been ensured that all the guidelines issued by the Central/State Government are effectively complied with in the court complex to ensure the containment over the spread of Covid-19. Following major preventive steps were taken:-

- Screening of every entrant at entry gate.
- ➤ Entry of Advocates and litigants in High Court through E-Gate Pass.
- Covid-19 Management Module in District Courts for allotment of time schedule for cases to limit the gathering.
- Persons from containment/restricted zones are not allowed in court premises and court staff having flu like symptoms are being given leaves as per medical advise.
- ➤ Entry not permitted in court premises without wearing face mask.
- Ban on function or events to prevent gatherings.
- > Advocates have been exempted to wear Coat and Gown.
- Prohibition on use of Gutkha, Pan, Tobaco and spitting in court premises.
- Sanitizers and face masks are made available in court premises for court staff, advocates and other visitors.
- Regular sanitization of all the court complexes on daily basis.
- Display of awareness signage in court premises.
- > Functioning of Canteens, Shops etc. to maintain hygiene and observance of social distancing.
- > Dedicated Committees in High Court and all the Court Complexes for regular monitoring and implementation.

First High Court to resume Physical Hearings along with Virtual Hearings

With the process of unlock-down, all required safety measures were put in place and Rajasthan High Court became first High Court in the country to start physical hearings along with virtual hearings from 29th June 2020 in all the Courts across the State. (Notification & Circular dated 12.06.2020 Page 30-34 & 35-38)

For managing the gathering in court premises, Rajasthan High Court started the facility of automated E-Pass through SMS for Advocates, Litigants and Parties-in-Person.

A systematic plan has been chalked out for entry and exit in court premises with proper screening of each and every entrant. Limited number of Advocates are permitted in court rooms at a time to maintain social distancing. Court premises are being sanitized on regular basis. Thus, physical hearing has been started with every possible safety measure.

After starting physical hearing, from 29.06.2020 to 06.07.2020, 7022 cases through physical hearing and 666 cases through Video Conferencing have been taken up in Rajasthan High Court Jodhpur and Jaipur Bench out of which 1852 cases have been disposed of.

Collective Efforts

The goal of ensuring access to justice for all during COVID-19 pandemic could be achieved with the collective efforts and contribution of Hon'ble Judges, Judicial Officers, Registry Officers, Bar Associations, Advocates and Court Staff.

RAJASTHAN HIGH COURT, JODHPUR

No. 07/P.I./2020

Dated: 15.03.2020

CIRCULAR

In order to have effective control and containment over spread of Novel Corona Virus (COVID-19), following instructions are issued to be observed in the premises of all the subordinate courts of Rajasthan:-

- Public gatherings in the premises of all the subordinate courts be avoided as far as possible. No function or other event of mass gathering shall be permitted in the court premises.
- 2. The subordinate courts should not insist on the presence of the parties unless it is very essential and unavoidable. The requests for personal exemption of accused/complainant/witnesses/parties be accordingly considered and adverse orders may be avoided for their absence.
- As far as possible, remand of all the prisoners be given only through video conferencing and over crowding in the lockup be avoided.
- 4. Mediation proceedings be held only in urgent matters.
- All the learned members of Bar be requested to advise their clients not to visit the court premises unless it is very essential and unavoidable.
- 6. In all the court rooms and offices, chairs, tables, gates, railings and other things be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- 7. The State Government has appointed Nodal Officers in each District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check-up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
- All concerned shall also ensure the preventive and remedial measures as instructed or advised by the Central/State Governments and other competent authorities from time to time.

This Circular shall remain in force till further orders.

By Order

G5.3.1000 REGISTRAR GENERAL

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date 17.03.2020

NOTIFICATION

In order to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued, in continuation to this office Notification No. PA/RG/Misc./2020 dated 16.03.2020, to be observed in Rajasthan High Court, Jodhpur and Bench at Jaipur:-

Only urgent matters shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to urgent cases.
- ii. The urgent matters to be listed on the following day shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

- iii. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' signed by the concerned advocate and advocate for opposite party, if any.
- iv. The time for mentioning before the Registrars will be from 10.30 am to 12.00 noon everyday till 31.03.2020 subject to further directions. On 17.03.2020, the said timings will be upto 4.30 pm.
- v. The filing counters in the High Court shall remain open and limitation period shall continue to run as before.
- vi. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.

2. Steps to limit the gatherings in court rooms and court premises

 Bar Council of Rajasthan and High Court Bar Associations are requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential.

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- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- iv. Entry of Law Students and Interns would remain prohibited in court premises.
- v. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vi. Adverse orders would be avoided for non presence of the counsel of parties.
- vii. Mediation proceedings shall be held only in urgent matters.
- viii. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- ix. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

3. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

4. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.

5. State Government be moved for-

- Making available thermal guns for checking temperature of the entrants in premises of Rajasthan High Court.
- ii. Deploying adequate number of para medical personnel in Rajasthan High Court for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

6. Monitoring

- Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

PA/RG/Misc./2020/591

Date 17.03.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- 9. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

RAJASTHAN HIGH COURT, JODHPUR

No. 08/P.I./2020

Date 17.03.2020

CIRCULAR

In continuation to this office Circular No. 07/PI/2020 dated 15.03.2020 issued to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued to be observed in subordinate courts, special courts and tribunals of Rajasthan:-

1. Only urgent matters be taken up

- i. Subordinate courts of Rajasthan shall take up only the following urgent matters till 31.03.2020:-
 - I. Bail Applications, Appeals under Special Acts regarding bails.
 - Remand matters (in second session of court sitting)
 - III. Injunction/stay Applications,
 - IV. Supurdagi Applications.
 - V. Statements under Section 164 Cr.P.C. including dying declarations.
 - VI. Any other urgent matter to be decided by the Presiding Officer of concerned court.
 - All other matters shall be adjourned suitably subject to further directions.
- ii. In matters having no urgency, common dates shall be given and updated on the same day in CIS so that the lawyers and litigants would get the next dates without coming to the court.
- iii. The filing of cases in subordinate courts shall remain open and limitation period shall continue to run as before.

2. Steps to limit the gatherings in court rooms and court premises

- Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.

- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.
- District for effective control over spread of Corona Virus. In coordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for

132.2520

suspected infectants may be timely taken up. List of Nodal Officers of each district declared by the State Government shall be published on the High Court website.

4. State Government may be moved for-

 Making available thermal guns for checking temperature of the entrant in Court Complexes.

5. Monitoring

- A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2523

Date - 17.03.2020

Copy forwarded to the following for information and necessary action:-

- All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

No. PA/RG/Misc./2020

Date 24.03.2020

NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial -

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial -

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.

- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
17.03.2020	15.04.2020
18.03.2020	16.04.2020
19.03.2020	17.04.2020
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 5. The State Government vide order dated 23.03.2020 has imposed ban on the

private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

 The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

7. Steps to limit the gatherings in court rooms and court premises

- Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

8. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

9. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of i. Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

10. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. 12/PI/2020

Date- 24.03.2020

CIRCULAR

For effective control and containment over spread of corona virus, instructions have been issued vide previous circulars. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Subordinate Courts/Special Courts/Tribunals till 31.03.2020 and/or till further orders:-

Only extremely urgent matters be taken up

Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 31.03.2020:-

- i. Bail Applications, Appeals under Special Acts regarding bails.
- ii. Remand matters
- iii. Injunction/stay Applications,
- iv. Supurdagi Applications.
- v. Statements under Section 164 Cr.P.C. including dying declarations.
- vi. Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
- vii.All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings

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- shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.
- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.
- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government vide order dated 23.03.2020 has imposed ban on the private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

i. Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.

- ii. The requests for personal exemption of accused/complainant/witnesses/parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 31.03.2020 be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. As far as possible, remand of all the prisoners shall be given only through video conferencing and over crowding in the lockups shall be avoided.
- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 31.03.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- viii. Director General of Police be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate

24.3.100

the entry of visitors in consultation with District Judge/Presiding officer concerned till 31.03.2020.

- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2598

Date - 24.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

No. PA/RG/Misc./2020

Date- 14.04.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as per direction of Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function between 11.00 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification -

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial -

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

All pending Bail Applications shall be listed before concerned Hon'ble Benches without mentioning.

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020. Urgent filing may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy shall be submitted. Scanned copy of complete file in the same format with index used in normal hard copy filing should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. Copies of all the Petitions in criminal matters listed on the following day be served by the Registry in advance to the office of the Government Advocate through email or whatsapp.
- xi. The Lawyers shall be at liberty to submit the notes of arguments through email on above email addresses. In addition, the arguments may be

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advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Party-in-Person are requested to mention their whatsapp Mobile number in the Urgent Mentioning Memo/Petition/Application. As far as possible, written submission will be submitted and time of oral arguments would be reduced to the extent possible.

- xii. During the period when Hon'ble Bench(s) would hold sitting, the Advocates/Party-in-Person whose cases are listed will remain ready with their above mentioned whats app Mobile Phone. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.
- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- 2. The cases in which dates of 15.04.2020 to 30.04.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
15.04.2020	06.05.2020	
16.04.2020	07.05.2020	
17.04.2020	08.05.2020	
18.04.2020	11.05.2020	
20.04.2020	12.05.2020	
21.04.2020	13.05.2020	
22.04.2020	14.05.2020	
23.04.2020	15.05.2020	
24.04.2020	18.05.2020	
27.04.2020	19.05.2020	
28.04.2020	20.05.2020	
29.04.2020	21.05.2020	
30.04.2020	22.05.2020	
01.05.2020	26.05.2020	

(h)

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 5. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 6. The State Government has imposed ban on the private vehicles, however, judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- 7. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

8. Steps to limit the gatherings in court rooms and court premises:

- Entry in the court premises is restricted only to the Advocates/Party-in-Person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.05.2020.

- Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

9. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 03.05.2020.

10. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall

23

remain closed till 03.05.2020. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan

High Court Jodhpur and Jaipur Bench shall be kept open on every working

day on rotational basis to be decided by the High Court Bar Association at

Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur.

All preventive measures shall be strictly observed while maintaining social

distancing on these shops.

vi. Court staff suffering from cold/cough or sneezing are advised to take leave

and follow the medical advise.

vii. The Rajasthan State Judicial Academy would suspend all its institutional

training programmes till 03.05.2020. The Judicial Academy may also

explore the possibilities of online training courses.

viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and

Jaipur Bench are advised against attending their chambers as they would

require to be closed due to lack of cleaning and conservancy services.

11. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification,

representative of Bar Council of Rajasthan and Presidents of High Court

Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to

take appropriate remedial steps.

12. All concerned shall ensure the preventive and remedial measures as

instructed or advised from time to time by the Central/State Governments

and other competent authorities.

By Order

Date: 14.04.2020

No. PA/RG/Misc./2020/689

Copy forwarded to the following for information and necessary action:-

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop, https://meet.jit.si/ may be opened in the web browser. The users are not required to make any account in this application.
- Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 5. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Parties-in-Person are requested to member having whatsapp in the Urgent Mentioning Memo or in Petition/Application.

No. 14/PI/2020

Date- 14.04.2020

CIRCULAR

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Subordinate Courts/Special Courts/Tribunals which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only extremely urgent matters be taken up

- Subordinate courts of Rajasthan shall take up only the following extremely urgent matters till 03.05.2020:-
 - (a) Bail Applications, Appeals under Special Acts regarding bails.
 - (b) Remand matters
 - (c) Injunction/stay Applications,
 - (d) Supurdagi Applications.
 - (e) Statements under Section 164 Cr.P.C. including dying declarations.
 - (f) Any other extremely urgent matter to be decided by the concerned Presiding Officer deputed by the District Judge for hearing urgent matters.
 - (g) All other matters shall be adjourned suitably subject to further directions.
- ii. The extremely urgent matters shall be taken up through video conference by Vidyo/whatsapp/skype or voice call or any other convenient mode. For this purpose, All-in-one Computer available in each Court and the smart phones with official SIM available in district courts for electronic service of processes (NSTEP) may be used.
- iii. In matters having no urgency, common dates shall be given and notice thereof be published on official web site of each judgeship so that the lawyers and litigants would get the next dates without coming to the court. Efforts be also made to update the dates in CIS as far as possible.
- iv. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further orders by Hon'ble Supreme Court.
- v. Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present the hard-copy file before

jurisdictional court soon after the regular work resumes. The filing through email shall be entertained only when mobile number which is having whatsapp or the skype account address and email address are mentioned. The court deputed for urgent work will forward all the papers to the jurisdictional court after the regular work resumes. A matter filed through email shall be treated to be filed only when it is actually taken up by the court.

- vi. The District Judges are authorized to depute bare essential judicial officers on rotational basis at each court complex for hearing of urgent matters. Only those bare minimum Judicial Officers are required to come to court who have been deputed by the concerned District Judge for urgent work. Remaining judicial officers would not be required to attend the office but shall remain available at home during office timings.
- vii. The District Judges are empowered to depute the officers of District Judge cadre for urgent work of Family Courts/Special Courts/Tribunals in addition to other urgent work assigned to them.
- viii. Only bare essential court staff required to manage the above urgent work shall be called on rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but shall remain available at home during office timings.
- ix. The Presiding Officers deputed for urgent work shall hold court only between 02.00 pm to 04.00 pm.
- x. The State Government has imposed ban on the private vehicles, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

2. Steps to limit the gatherings in court rooms and court premises

- Subordinate courts shall not insist on the presence of the parties unless it is very essential and unavoidable.
- ii. The requests for personal exemption of accused / complainant / witnesses / parties shall be accordingly considered and adverse orders be avoided for their absence.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iv. The processes for service of the witnesses issued for the dates upto 03.05.2020 shall be returned unserved to the concerned court. Concerned police officials shall be requested accordingly.
- v. The directions issued for extension of remand vide this office letter no. Gen/XV/43/2020/2600 dated 29.03.2020 shall remain in

force till 03.05.2020.

- vi. Concerned Bar Associations shall be requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential and unavoidable.
- vii. Entry of Law Students and Interns shall remain prohibited in court premises.
- viii. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- ix. Mediation proceedings shall be held only in urgent matters.

3. Other Preventive measures

- i. Hand sanitizers shall be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. The advocates are exempted to wear coats till 03.05.2020.
- v. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite and Benzoic Acid.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. All canteens and shops selling food articles in the court premises shall remain closed till 03.05.2020. However, drinking water arrangements shall be duly ensured. One photocopy shop in each court complex shall be kept open on every working day on rotational basis to be decided by concerned District Judge at District Hq. and Senior most judicial officer on outlying Hqs. All preventive measures shall be strictly observed while maintaining social distancing on these shops.
- viii. Director General of Police shall be requested to depute adequate number of police personnel at the entry gates of all court complexes to regulate the entry of visitors in consultation with District Judge/Presiding officer concerned till 03.05.2020.
- ix. The State Government has appointed District Collectors as Nodal Officers in each District for effective control over spread of Corona Virus. In co-ordination with these Nodal Officers, para medical personnel be deployed in all the court complexes for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.
- x. The Advocates having chambers in Subordinate courts are

advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

4. Monitoring

A committee of one Judicial Officer, Bar President and one senior court staff be constituted for every court complex to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

5. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. Gen/XV/42/2020/2651

Date - 14.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- All the Bar Associations through the concerned District & Sessions Judges.
- 4. Registrar Classification. Raiasthan High Court. Jodhpur to upload the same on the official website of this office.

PA/RG/Misc./2020/

Date - 12.06.2020

NOTIFICATION

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 29.06.2020 after the end of summer vacations with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to
 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- Listing of matters shall be limited to 100 cases in each court and in case fresh/urgent/court date matters are less than 100, matters of other categories may also be listed in each court. Bunch matters shall be counted as one.
- The working hours of the courts and number of cases to be listed can be revised based on working of the system from time to time.
- 4. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtroom, keeping in view the size of the room, chairs be kept at proper distance by reducing the present number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged in such a way to maintain social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

5. Hearing of matters shall be permitted both through physical appearance and video conferencing. The hearing of only fresh and uncontested matters or where all the counsel appearing in a case appear through video conferencing, shall be done through video conferencing. For the purpose of hearing of cases, firstly the matters where counsel are appearing physically shall be taken up. Matters through Video Conferencing shall be taken up between 3.30 PM to 4.30 PM. In case matters where counsel are appearing physically, end prior to 3.30 PM, matters through Video Conferencing can be taken up earlier. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates

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- may inform their option of hearing through video conferencing well in advance.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- In case of contested matters, filing of brief written submissions preferably in not more than 5 pages, after its exchanging with the other side/sides would be mandatory for expeditious disposal of the cases.
- 8. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Stamp Reporter Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- Learned Advocates are advised to minimize the presence of Advocate
 Clerks in Court premises till complete normalcy returns. Advocate Clerks
 would be permitted to enter the premises through identity cards only.
- 10. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- At any given time, learned Advocates relating to the case being taken up or next four cases on the list only are advised to remain present in the court room.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 13. Wearing of gown and coat is optional.
- Entry of law interns in the court premises is strictly prohibited.
- 15. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 16. One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.

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- 17. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. Name of Learned Advocate, Court Number, Case Number and Item Number of Cause List, Zone where the Advocate resides and declaration about his medical fitness.
- All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Performa:

S. No.	Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

- 20. The Learned Advocates, Litigants, Staff Members and other Stake-holders residing in Hot spot/Containment Zones/Restricted Area/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter the premises.
- Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 22. The entry to the Advocate Chambers shall be permissible to the lawyers and litigants having e-pass in terms of Clause 16 & 17. They shall be required to take all the precautions while visiting the Chambers.
- 23. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 24. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors. It must also be ensured that the files presented and listed before the courts are passed through ultraviolet desenitization tunnel and properly sanitized.

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- All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 26. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 27. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 28. Finger print scanners at the entry points would be completely sealed.
- 29. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 30. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals
- 31. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- 32. All above guidelines would be in addition to guidelines issued by Central & State Government.
- 33. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/972

Date -12.06.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. /PI/2020/20

Date - 12.06.2020

CIRCULAR

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, following fresh directions are issued for functioning of Subordinate Courts/Special Courts/Tribunals from 15.06.2020 to 28.06.2020 and thereafter from 29.06.2020 till further orders:-

- From 15.06.2020 to 28.06.2020, all the Subordinate Courts/Special Courts/ Tribunals shall function for only urgent matters on all working days and observe the regular working hours. Following shall be deemed to be urgent cases:-
 - Remands and bail applications, Appeals under Special Acts regarding bail.
 - ii. Injunctions/Stay Applications.
 - iii. Supurdagi Applications.
 - iv. Petty matters which can be disposed by imposing fine only.
 - v. Statements under section 164 Cr.P.C. including dying declarations.
 - vi. The cases which may be disposed of through plead guilty, compromise, withdrawal and with the consent of parties.
 - vii. Any other matter which the Court considers to be urgent.
- In all cases other than urgent matters, next dates shall be fixed so as to regulate the cause list for regular working of the courts. Cases of final arguments/misc. applications shall be identified and fixed in July 2020 as far as possible.
- 3. Next dates shall be updated in CIS on the same day and shall also be notified on the Notice Board of the Court and local Bar Association.
- Judicial Custody remands shall be given through video conferencing as far as possible.
- 5. Hearing of urgent matters would continue through video conferencing by Vidyo/whatsapp/skype/Jitsi or tele-conferencing or any other convenient mode. For this purpose, All-in-one Computer available in each court and the smart phones with official SIM for electronic service of processes (NSTEP) may be used.
- Filing of only fresh urgent cases/applications may be made on official email address notified by the concerned District Judge with the condition to present hard-copy file soon after the regular work resumes.

- 7. During above period, besides urgent work, the Subordinate Courts/Special Courts/Tribunals would discharge administrative works such as updating dates/proceedings in CIS, physical verification of files to ensure that there is no difference in manual statistical statement and pendency in CIS, verification and disposal of Malkhana articles, preparation and consignment of record, verification and updation of standing arrest warrants with police record and other like works.
- 8. From 15.06.2020, all the court staff would attend the office except those residing in Containment Zones/Restricted Areas/Area under Curfew and under Quarantine/Isolation who would remain available at home and would not leave the headquarter without permission.
- If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
- 10. The concerned Presiding Officer may permit the court staff to leave for home before the office hours on rotational basis, if the concerned staff has completed the work assigned to him for the day. However, it will be ensured that overall work does not suffer and the tasks are completed in a planned time bound manner.
- 11. From 29.06.2020 onwards, the Subordinate Courts/Special Courts/Tribunals shall resume regular functioning except recording of evidence which shall be started from 01.08.2020. Processes for witnesses in cases which are more than 5 years old and Judicial custody cases be issued so that recording of witnesses may be started from August 2020.
- 12. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court premises and in court rooms.
- 13. Learned Advocates, Litigants and other Stake-holders residing in Containment Zones/Restricted Areas/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter in the court premises.
- 14. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.

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- 15. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 16. Wearing of coat would be optional till further orders.
- 17. Entry of law interns in the court premises would be strictly prohibited.
- 18. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- 19. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 20. Canteens, Photo Copying shops, Book shops and E-Mitra kiosks may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 21. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors.
- 22. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 23. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places in the court premises. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals.
- 24. All the directions and guidelines issued by the Central/State Government from time to time, as applicable, would be strictly followed by all the stakeholders.
- 25. A Committee of one Judicial Officer, Bar President and one senior court staff constituted earlier shall continue to supervise and monitor the situation on daily basis to ensure the compliance of these directions and to take appropriate remedial steps.

By Order

Copy forwarded to the following for information and necessary action:-

- All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.
- Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.

No. PA/RG/Misc./2020

Date 09.07.2020

NOTIFICATION

In continuation to this office even number Notification dated 09.07.2020, it is notified that functioning of the Court and Office at Principal Seat, Rajasthan High Court, Jodhpur shall remain suspended on 10.07.2020 (Friday).

By Order

Registrar General

No. PA/RG/Misc./2020/1134

Date - 09.07.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.)/(Admn.)/ (Rules) / (Class.) / (Exam.) / OSD(F&I)/ (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench Jaipur.

Registrar General

No. PA/RG/Misc./2020

Date: 09/07/2020

NOTIFICATION

A court staff of Principal Seat at Rajasthan High Court, Jodhpur is found Covid-19 Positive. Many staff members have come in direct contact with the affected person which has mandated further sanitization of the entire court premises and taking of other preventive measures by the medical team, therefore, Hon'ble the Chief Justice has directed for suspension of court and office work for today i.e. 09/07/2020 (Thursday) at Principal Seat of the Rajasthan High Court, Jodhpur.

BY ORDER

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1131

Date: 09.07.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

PA/RG/Misc./2020

Date - 28.06.2020

NOTIFICATION

Vide this office Notification No. PA/RG/Misc./2020/972 dated 12.06.2020, wearing of Gown and Coat has been made optional. Wearing of face mask or face cover has been made mandatory for Learned Advocates, litigants and other stakeholders appearing before the Hon'ble Court. In continuation to these directions, use of Face Shield is also permitted while addressing Hon'ble High Court as well as Subordinate Courts/Special Courts/Tribunals.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1047

Date 28.06.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

PA/RG/Misc./2020/

Date - 12.06.2020

NOTIFICATION

While continuing with all preventive measures for effective control and containment of spread of COVID-19, in supersession of all previous directions, Rajasthan High Court would regularly function from 29.06.2020 after the end of summer vacations with following modalities:-

- All the Benches of High Court shall function regularly from 10.30 AM to 4.30 PM with lunch break from 1.00 PM to 2.00 PM.
- Listing of matters shall be limited to 100 cases in each court and in case fresh/urgent/court date matters are less than 100, matters of other categories may also be listed in each court. Bunch matters shall be counted as one.
- The working hours of the courts and number of cases to be listed can be revised based on working of the system from time to time.
- 4. For hearing purpose, for maintaining sufficient distance between court rooms, subject to location of the court rooms, either even or odd number court rooms shall be used. In the Courtroom, keeping in view the size of the room, chairs be kept at proper distance by reducing the present number of chairs.

The vacant court rooms would be utilized for sitting of the lawyers by providing limited chairs, with requisite distance. Benches in the court corridors would be arranged in such a way to maintain social distancing. It must also be ensured that gathering even in small groups in the entire premises is avoided.

5. Hearing of matters shall be permitted both through physical appearance and video conferencing. The hearing of only fresh and uncontested matters or where all the counsel appearing in a case appear through video conferencing, shall be done through video conferencing. For the purpose of hearing of cases, firstly the matters where counsel are appearing physically shall be taken up. Matters through Video Conferencing shall be taken up between 3.30 PM to 4.30 PM. In case matters where counsel are appearing physically, end prior to 3.30 PM, matters through Video Conferencing can be taken up earlier. The name and mobile number of Court Master shall be published in the cause-list so that Learned Advocates

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- may inform their option of hearing through video conferencing well in advance.
- If any Advocate does not turn up in first round, the case may be passed over for second round.
- 7. In case of contested matters, filing of brief written submissions preferably in not more than 5 pages, after its exchanging with the other side/sides would be mandatory for expeditious disposal of the cases.
- 8. All fresh matters may be filed manually or by e-filing. While filing matters manually, learned Advocates will file their cases / documents / petitions / applications in the Stamp Reporter Section while maintaining all precautionary measures as mentioned in Central & State Government Advisory.
- Learned Advocates are advised to minimize the presence of Advocate
 Clerks in Court premises till complete normalcy returns. Advocate Clerks
 would be permitted to enter the premises through identity cards only.
- 10. Only those learned Advocates shall be allowed in the court room who have to argue/present the case. No learned Advocate should be present in the court room with the purpose of seeking pass-over. Senior Advocates are advised to take assistance from only one Advocate. Learned Advocates other than Senior Advocates are advised to come alone in the court room.
- 11. At any given time, learned Advocates relating to the case being taken up or next four cases on the list only are advised to remain present in the court room.
- Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face cover. Wearing of hand gloves is preferred.
- 13. Wearing of gown and coat is optional.
- 14. Entry of law interns in the court premises is strictly prohibited.
- 15. As government advisory has required restricted movement for persons aged 65 years and above, learned Advocates/Senior Advocates and all other concerned aged 65 years and above are requested to exercise due caution/avoid physical appearance in the Courts.
- One litigant per case/each side shall be permitted into the court premises through e-pass which shall be issued on the recommendation of the counsel. In case the presence of a litigant is directed by the Hon'ble Court or he is appearing in person, then such litigant shall produce copy of the order directing the presence/e-pass issued at the direction of the court.

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- 17. Entry of Learned Advocates in court premises would be through e-pass. E-Passes shall be issued to the Learned Advocates, who have to appear in the court for the purpose of hearing. These passes will remain valid for a particular day and the entry will be strictly upon presentation of the e-pass. Learned Advocates are advised to generate the e-pass from the High Court website, while providing the specific details i.e. Name of Learned Advocate, Court Number, Case Number and Item Number of Cause List, Zone where the Advocate resides and declaration about his medical fitness.
- 18. All the gates for entry of Learned Advocates, Staff members and Litigants for entering into the premises be equipped with requisite thermal scanners. The medical staff will permit the persons after proper screening as per the SOP issued by Central and State Government. Persons having flu like symptoms be not allowed to enter the premises.
- 19. The record should be maintained of all persons except Learned Advocates (having e-pass) entering the court premises in the following Performa:

S. Name Aadhar Card No./ Authorized Id Card No.	Address	Purpose of Visit	Mobile No.	Zone
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By maintaining such record, it would be easy to trace the details of persons who entered the premises on a particular date and whom he visited.

- 20. The Learned Advocates, Litigants, Staff Members and other Stake-holders residing in Hot spot/Containment Zones/Restricted Area/Area under Curfew and the persons under Quarantine/Isolation shall not be allowed to enter the premises.
- 21. Persons deputed at entry gates for the purpose of screening shall be equipped with PPE Kits.
- 22. The entry to the Advocate Chambers shall be permissible to the lawyers and litigants having e-pass in terms of Clause 16 & 17. They shall be required to take all the precautions while visiting the Chambers.
- 23. Canteens, Photo Copying shops, Book shops, E-Mitra, Bank and Post office may be opened with required protocol/arrangements as prescribed by Central and State Government.
- 24. Proper sanitization of entire premises must be ensured. Hand-wash and sanitizer may be provided in toilets and court corridors. It must also be ensured that the files presented and listed before the courts are passed through ultraviolet desenitization tunnel and properly sanitized.

Peters

- 25. All the Section In-charge will be under obligation to ensure the compliance of directions issued by the Central and the State Government.
- 26. No person without mask shall be allowed to enter and move around in the premises. The social distancing as per the guidelines of Central and State Government should be followed in strict manner in the entire premises.
- 27. The consumption of liquor, pan, gutka, tobacco and spitting inside the premises shall be strictly prohibited and to attract prosecution/punishment as per the guidelines of Central & State Government.
- 28. Finger print scanners at the entry points would be completely sealed.
- 29. All the staff members are directed that in case any staff member having flu like symptom is identified, then he should inform the concerned authority.
- 30. Awareness Signage mentioning Do's, Don'ts and Precautions be placed at appropriate places. Regular cleaning with sodium hypochlorite and infecticide may be done in the entire premises. All the Public Toilets in court premises should be cleaned at regular intervals with chemicals
- 31. Separate committees of Registrar (Admn.), Registrar (Classification), representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur already constituted shall supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- All above guidelines would be in addition to guidelines issued by Central
 & State Government.
- 33. The guidelines would be subject to variance as required and ordered by Hon'ble the Chief Justice.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/972

Date -12.06.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.

- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

PA/RG/Misc./2020

Date - 30.05.2020

NOTIFICATION

In view of prevailing situation, it is notified that Notifications No. PA/RG/Misc./2020/689 dated 14.04.2020, No. PA/RG/Misc./2020/724 dated 25.04.2020 and No. PA/RG/Misc./2020/795 dated 17.05.2020 issued for Rajasthan High Court shall continue to remain in force till 14.06.2020.

The cases in which dates from 01.06.2020 to 12.06.2020 have been given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
01.06.2020	09.07.2020	
02.06.2020	10.07.2020	
03.06.2020	13.07.2020	
04.06.2020	14.07.2020	
05.06.2020	15.07.2020	
08.06.2020	16.07.2020	
09.06.2020	17.07.2020	
10.06.2020	20.07.2020	
11.06.2020	21.07.2020	
12.06.2020	22.07.2020	

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/ 890

Date 30.05.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur

- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

RAJASTHAN HIGH COURT JODHPUR

NOTIFICATION

NO.06/E.V./2020

Date:18.05.2020

In partial modification of Notification No. 12/E.V./2019 dated 17.10.2019 regarding vacation & holidays in Rajasthan High Court and Rajasthan High Court Calendar 2020, period of summer vacation from 01.06.2020 to 14.06.2020 is rescheduled and declared as working days for the Rajasthan High Court.

BY ORDER

(YUDHISTHIR SHARMA) REGISTRAR (ADMN.)

No.Gen/XII/06/2019/3127

Date: 18-05-2020

Copy forwarded to the following for information and necessary action:-

- Registrar cum Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court
- 2. P.S. to all the Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench Jaipur
- 3. Secretary General, Supreme Court of India, New Delhi
- 4. Registrar General, Rajasthan High Court.
- 5. Registrars, All the High Courts.
- 6. Secretary Department of Law and Justice Government of India, New Delhi
- 7. Secretary to the Government, Department of General Administration, Jaipur
- 8. Secretary to the Government, Department of Finance (Margopay), Jaipur
- 9. Principal Secretary to the Government of Rajasthan, Law and Legal Affairs Department, Jaipur
- 10. Secretary to the Government Home Department Jaipur
- 11. Accountant General, Rajasthan, Jaipur
- 12. Superintendent, Government Central Press, Jaipur for publication in next Rajasthan Rajpatra Edition.

- 13. Registrar(Admn.) Rajasthan High Court Jodhpur/Jaipur Bench
- 14. All Registrars /OSD Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur, and Registrar (H.Q. at New Delhi), Bikaner House, Shahjhan Road, New Delhi-11
- 15. Registrar (Classification) Rajasthan High Court Jodhpur/Jaipur Bench for uploading on website of Rajasthan High Court
- 16. All the District & Sessions Judges.
- 17. The Member Secretary, Rajasthan State Legal Services Authority, Jaipur.
- 18. All Joint Registrars/ Deputy Registrars / Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 19. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 20. Chief Accounts Officer, Rajasthan High Court, Jodhpur.
- 21. Advocate General, Rajasthan Jaipur.
- 22. All Additional Advocate General, Jodhpur/Jaipur.
- 23. President Rajasthan High Court Advocates Association/ Bar Association, Jodhpur/Jaipur.
- 24. President Rajasthan High Court Lawyers Association Jodhpur.
- 25. President Rajasthan High Court Lawyers Association Jodhpur.
- 26. Secretary Bar Council of Rajasthan, Jodhpur.
- 27. The Government Advocate, Rajasthan Jodhpur/Jaipur.
- 28. Senior Librarian, Rajasthan High Court, Jodhpur/Jaipur.
- 29. All Administrative Officers Judicial/A.A.Os./Court Masters/ Stamp Reporters, Rajasthan High Court, Jodhpur/Jaipur

REGISTRAR (ADMN.)

PA/RG/Misc./2020

Date - 17.05.2020

NOTIFICATION

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Notification No. PA/RG/Misc./2020/689 dated 14.04.2020 and Notification No. PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till further orders with the modification that the Benches would function between 08:30 AM and 12:30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

The cases in which dates from 08.05.2020 to 30.05.2020 have been given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
08.05.2020	01.06.2020
11.05.2020	02.06.2020
12.05.2020	03.06.2020
13.05.2020	04.06.2020
14.05.2020	05.06.2020
15.05.2020	08.06.2020
18.05.2020	09.06.2020
19.05.2020	10.06.2020
20.05.2020	11.06.2020
21.05.2020	12.06.2020
22.05.2020	01.07.2020
26.05.2020	02.07.2020
27.05.2020	03.07.2020
28.05.2020	06.07.2020
29.05.2020	07.07.2020
30.05.2020	08.07.2020

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/795

Date 17.05.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.

- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

PA/RG/Misc./2020

Date - 02.05.2020

NOTIFICATION

In view of the extension of lock-down by the Central Government for two that notified Notification No. from 04.05.2020, it is weeks and PA/RG/Misc./2020/689 14.04.2020 Notification No. dated PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, Hon'ble Benches would function between 8.30 A.M. to 11.00 A.M.

The cases in which dates from 04.05.2020 to 07.05.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
04.05.2020	27.05.2020
05.05.2020	28.05.2020
06.05.2020	29.05.2020
07.05.2020	30.05.2020

The next dates for the cases fixed from 08.05.2020 to 15.05.2020 shall be notified later on.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/739

Date 02.05.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.

10. President, the Bar Association, Jaipur

11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

12. Member Secretary, Rajasthan State Legal Services Authority.

13. The Director, Rajasthan State Judicial Academy, Jodhpur.

14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Date: 25.04.2020

No.PA/RG/Misc./2020

NOTIFICATION

In continuation of notification No.PA/RG/ Misc./2020/689 dated 14.04.2020 issued for effective control and containment over the spread of Corona Virus, it is notified to all the concerned that the hearing of all the matters at the Principal Seat, Jodhpur and Bench, Jaipur, shall remain suspended with immediate effect till 03/05/2020. However, the imminently emergent cases shall be heard through the video conferencing by the designated Division Bench / Single Bench constituted with the approval of Hon'ble the Chief Justice.

For matters involving imminent emergency, the Advocate concerned / party-in-person shall submit request slips in format already prescribed accompanied with a synopsis of imminent emergency not exceeding one page by any of the following modes as per procedure detailed in the aforesaid notification dated 14.04.2020:-

For Jodhpur

Email address - urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers - 8279081463, 8279081473

High Court website - hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address - urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers - 8279081618, 8279081619

High Court website - hcraj.nic.in – (Option 'Urgent Listing' is

available in top bar on home page).

The necessary approval for hearing of such cases shall be obtained from Hon'ble the Chief Justice for Bench at Jaipur and Senior Judge for the Principal Seat at Jodhpur.

By Order

Date: 25.04.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- The Registrar General, Rajasthan High Court.
 Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hg. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. No. PA/RG/Misc./2020/

Date 17-4-2020

NOTIFICATION

In compliance of the direction of Hon'ble Supreme Court in Suo Motu Writ (C) No. 5/2020 in Re: Guidelines for Court functioning through video conferencing during Covid-19 pandemic, it is notified that any complaint regarding quality or audibility of the feed during Court proceedings in Rajasthan High Court through video conferencing may be communicated during the proceedings or immediately after its conclusion from BSNL landline or BSNL mobile phones on following numbers:-

- 1. For Rajasthan High Court, Jodhpur 14634
- 2. For Rajasthan High Court, Jaipur Bench 14635

Mapping of above numbers for other telecom service providers is in process, till then complaints from landline/mobile phones of other telecom service providers may be made on following numbers:-

- 1. For Rajasthan High Court, Jodhpur 0291-2888056
- 2. For Rajasthan High Court, Jaipur Bench 0141-2227441

By order

Registrar General

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date- 14.04.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as per direction of Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function between 11.00 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

All pending Bail Applications shall be listed before concerned Hon'ble Benches without mentioning.

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020. Urgent filing may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy shall be submitted. Scanned copy of complete file in the same format with index used in normal hard copy filing should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. Copies of all the Petitions in criminal matters listed on the following day be served by the Registry in advance to the office of the Government Advocate through email or whatsapp.
- xi. The Lawyers shall be at liberty to submit the notes of arguments through email on above email addresses. In addition, the arguments may be

14.4.200

advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Party-in-Person are requested to mention their whatsapp Mobile number in the Urgent Mentioning Memo/Petition/Application. As far as possible, written submission will be submitted and time of oral arguments would be reduced to the extent possible.

- xii. During the period when Hon'ble Bench(s) would hold sitting, the Advocates/Party-in-Person whose cases are listed will remain ready with their above mentioned whats app Mobile Phone. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.
- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- The cases in which dates of 15.04.2020 to 30.04.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
15.04.2020	06.05.2020	
16.04.2020	07.05.2020	
17.04.2020	08.05.2020	
18.04.2020	11.05.2020	
20.04.2020	12.05.2020	
21.04.2020	13.05.2020	
22.04.2020	14.05.2020	
23.04.2020	15.05.2020	
24.04.2020	18.05.2020	
27.04.2020	19.05.2020	
28.04.2020	20.05.2020	
29.04.2020	21.05.2020	
30.04.2020	22.05.2020	
01.05.2020	26.05.2020	

14.4.200

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 5. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 6. The State Government has imposed ban on the private vehicles, however, judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- 7. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

8. Steps to limit the gatherings in court rooms and court premises:

- Entry in the court premises is restricted only to the Advocates/Party-in-Person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.05.2020.

- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

9. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 03.05.2020.

10. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall

remain closed till 03.05.2020. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan

High Court Jodhpur and Jaipur Bench shall be kept open on every working

day on rotational basis to be decided by the High Court Bar Association at

Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur.

All preventive measures shall be strictly observed while maintaining social

distancing on these shops.

vi. Court staff suffering from cold/cough or sneezing are advised to take leave

and follow the medical advise.

vii. The Rajasthan State Judicial Academy would suspend all its institutional

training programmes till 03.05.2020. The Judicial Academy may also

explore the possibilities of online training courses.

viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and

Jaipur Bench are advised against attending their chambers as they would

require to be closed due to lack of cleaning and conservancy services.

11. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification,

representative of Bar Council of Rajasthan and Presidents of High Court

Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to

take appropriate remedial steps.

12. All concerned shall ensure the preventive and remedial measures as

instructed or advised from time to time by the Central/State Governments

and other competent authorities.

By Order

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Date: 14.04.2020

Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop. https://meet.jit.si/ may be opened in the web browser. The users are not required to make any account in this application.
- Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 5. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the

No. PA/RG/Misc./2020

Date 30.03.2020

NOTIFICATION

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Notification No. PA/RG/Misc./2020 dated 24.03.2020 for observance in Rajasthan High Court shall remain in force till 14.04.2020 and/or till further orders.

The cases in which dates from 01.04.2020 to 09.04.2020 are given, shall stand adjourned to following dates:-

D	ate already fixed	Next date of hearing
	01.04.2020	29.04.2020
	03.04,2020	30.04.2020
	07.04.2020	01.05.2020
	08.04.2020	04.05.2020
	09.04.2020	05.05.2020

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/641

Date 30.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 24.03.2020

NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers -

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.

- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing
17.03.2020	15.04.2020
18.03.2020	16.04.2020
19.03.2020	17.04.2020
20.03.2020	18.04.2020
23.03.2020	20.04.2020
24.03.2020	21.04.2020
26.03.2020	22.04.2020
27.03.2020	23.04.2020
28.03.2020	24.04.2020
30.03.2020	27.04.2020
31.03.2020	28.04.2020

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 5. The State Government vide order dated 23.03.2020 has imposed ban on the

private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

6. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

7. Steps to limit the gatherings in court rooms and court premises

- Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

8. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

9. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

10. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. Estt./HC/2020

Date 23.03.2020

CLARIFICATION

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6.The Chairman, Bar Council of Rajasthan.
- 7.President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9.President, Rajasthan High Court Bar Association, Jaipur.

10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.

No. Estt./HC/2020

Date 22.03.2020

NOTIFICATION

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Rajasthan High Court in continuation to earlier Notifications of this office issued in this regard:-

- One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the urgent matters. These benches would function between 11.00 am to 12.30 pm.
- In addition to the existing facility of giving written submissions through email, arguments may be advanced through video conference by Vidyo/Whatsapp/skype or voice calls or other convenient mode.
- The advocates or litigants may submit the note of urgency as per previous directions. On this note, they shall mention their mobile number which is having whatsapp or skype account and email address failing which the urgency note shall not be considered.
- 4. Fresh filing of urgent matters only may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. The case shall be treated to have been filed only if actually taken up by the court for consideration. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email.
- 5. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but will remain available at home during office timings on a rotational basis.
- The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.
- 7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Notification.

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/617

Date 22.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the outbreak of Coronavirus (COVID-19), the working strength of non-gazetted staff in the Rajasthan High Court, Jodhpur/Bench at Jaipur shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Registrar (Admn.) and Registrar (Judicial), Rajasthan High Court Jodhpur and Bench at Jaipur shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

روزي المركزي ا REGISTRAR GENERAL

No. PA/RG/Misc./2020/ 605

Date 19.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar

hq. At New Delhi.

- 11. Member Secretary, Rajasthan State Legal Services Authority. 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the fact that the Government of Rajasthan has issued orders under Section 144 Cr.P.C. in the entire State of Rajasthan till 31.03.2020, it has become necessary, in the changed circumstances, to pass the following instructions to be observed in Rajasthan High Court:-

(1) As suggested by Bar representatives, no personal appearance of the advocate(s) will be insisted by the Courts. However, in the interest of public at large, only possible alternate practice has been evolved for submission of written memos for listing of urgent matters through any of the following modes between 10.30 am to 12.00 noon every day after providing the copy of same to opposite counsel, if any through email.

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers -

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' will be

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' will be

available in top bar on home page).

The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.

(2) The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Next date of hearing
18.04.2020
20.04.2020
21.04.2020
22.04.2020
23.04.2020
24.04.2020
27.04.2020
28.04.2020

- (3) In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- (4) For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- (5) It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/604

Date 19.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date 17.03.2020

NOTIFICATION

In order to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued, in continuation to this office Notification No. PA/RG/Misc./2020 dated 16.03.2020, to be observed in Rajasthan High Court, Jodhpur and Bench at Jaipur:-

1. Only urgent matters shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to urgent cases.
- ii. The urgent matters to be listed on the following day shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

- iii. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' signed by the concerned advocate and advocate for opposite party, if any.
- iv. The time for mentioning before the Registrars will be from 10.30 am to 12.00 noon everyday till 31.03.2020 subject to further directions. On 17.03.2020, the said timings will be upto 4.30 pm.
- v. The filing counters in the High Court shall remain open and limitation period shall continue to run as before.
- vi. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.

2. Steps to limit the gatherings in court rooms and court premises

 Bar Council of Rajasthan and High Court Bar Associations are requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential.

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- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- iv. Entry of Law Students and Interns would remain prohibited in court premises.
- v. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vi. Adverse orders would be avoided for non presence of the counsel of parties.
- vii. Mediation proceedings shall be held only in urgent matters.
- viii. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- ix. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

3. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

4. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.

5. State Government be moved for-

- Making available thermal guns for checking temperature of the entrants in premises of Rajasthan High Court.
- ii. Deploying adequate number of para medical personnel in Rajasthan High Court for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

6. Monitoring

- Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

PA/RG/Misc./2020/591

Date 17.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- 9. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date - 17.03.2020

NOTIFICATION

It is notified to all concerned that mentioning for urgent matters may be made before the following Registrars on 17.03.2020 by 04.30 pm by submitting a special slip (format enclosed) signed by the counsel briefly indicating the urgency:-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur Bench

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

By Order

No. PA/RG/Misc./2020/587

Date - 17.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajathan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- **9.** The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- **13.** A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Application For Listing of Urgent Case

1.Type of Case	
2.Number & Year of Case	
3.Date of Filing of the	
Petition/Appeal/Application	
which is prayed to be listed	
4.Date of passing of the	
impugned order	
5.Matter shall go for	: Admission/Order/Further
	Arguments/Final Disposal
6.Prayer is made on behalf of	: Petitioner/Appellant/Applicant Or Non- Petitioner/Respondent
	Non-Applicant
7.Next Date in the matter (in case where next date has already been fixed by Hon'ble Court or Registrar)	
8.Matter is prayed to be Listed on	i e
9.Urgency (In brief)	
10.Full Signature of Counsel/Part	ty
11. Mobile Number of Advocate	
12.E-Mail Address of Advocate.	
13. Full Signature of counsel for opposite party, if any	
14.Order on the application	 (a) Application is allowed and the matter is directed to be listed on before regular Bench o Before Court No. (b) Application is rejected (C) to be moved after
Date	Signature of P.S. to Hon'ble Justice
	~- Simulate of 1 .o. to from the Justice

NOTIFICATION

In view of the outbreak of Coronavirus (2019-nCOV), Hon'ble the Chief Justice has been pleased to direct that the functioning of the Rajasthan High Court, Jodhpur and Bench at Jaipur from 17.03.2020 shall be restricted to urgent matters.

All the listed matters before the Rajasthan High Court, Jodhpur and Bench at Jaipur shall stand adjourned to the following dates:-

S.No.	Date already fixed	New date of hearing
1.	17.03.2020	15.04.2020
2.	18.03.2020	16.04.2020
3.	19.03.2020	17.04.2020

This is subject to urgent mentioning by learned counsels before Officer to be nominated after the meeting scheduled on 17.03.2020.

BY ORDER,

REGISTRAR GENERAL

No. PA/RG/Misc./2020/586

Date - 16.03.2020

Copy forwarded to the following for information and necessary action:-

- The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. Registrar(Admn.), Rajasthan High Court Bench, Jaipur with request to circulate amongst the Hon'ble Judges at Jaipur Bench through Private Secretaries.
- 4. P.A. to Registrar General, Rajasthan High Court.
- 5. Advocate General, Rajasthan.
- 6. Addl. Solicitor General, Rajathan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

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